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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 18th July, 1981.

NOTIFICATION
INCOME-TAX

No. 4079 (F.No.398/12/81-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 3200(F.No.404/56/80-ITCC) dated 1.3.80, the Central Government hereby authorises Shri A.R. GOPALAKRISHNAN, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri A.R. GOPALAKRISHNAN takes over charge as Tax Recovery Officer.

sd/-

(H. VENKATARAMAN)
DIRECTOR, GOVERNMENT OF INDIA.

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(H. VENKATARAMAN)
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B.B. JAINKA 7/18/81
(B.B. JAINKA)
ASSISTANT DIRECTOR OF INSPECTION(R&P).